

National Company Law Tribunal

Allahabad Bench

CP NO. 132/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE COMPANY: Asset Reconstruction Company (India) Ltd vs. Shanker
SECTION OF THE COMPANIES ACT/I & B CODE: 7 of 1986 code of 2016 Cotlyn Ltd.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. ARUN SAXENA	ADV	} Corporat Debtor / Res.	Kalinu
2.	MS. NALINI	ADV		

C.P. No. 132/ALD/2017

Shri Rohit Gupta along with Abhishek Mishra for the Financial Creditor.
Shri Arun Saxena along with Ms. Nalini for the Corporate Debtor Company.

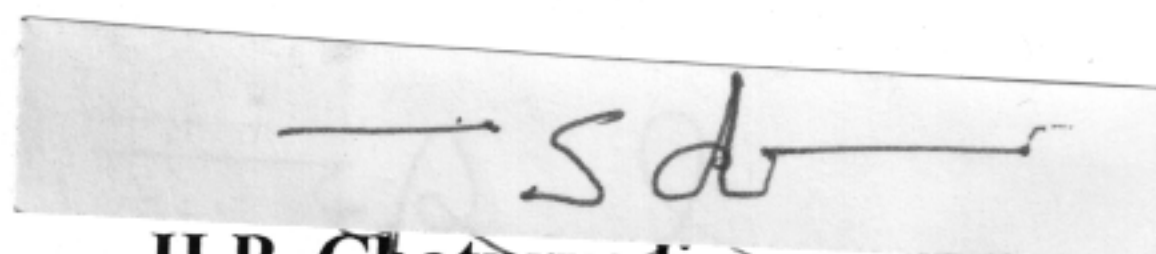
During the preliminary hearing of the matter, this court needs some more information-cum-clarification from petitioner side on applicability of Limitation laws, as well as status of the pending legal proceeding, which are continued parallel to the I.B. Application and its impact on the proposed CIRP through the present application.

Learned counsel for the Financial Creditor seeks time for providing information. Hence, time is granted, affidavit is filed by two weeks by serving an advance copy thereof to the Opposite counsel.

The matter be listed on 22nd January, 2018.

Date: 14/12/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)